NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH
(through web-based video conferencing platform)

Item No. 203
CA No. 83/JPR/2021
CA No. 93/JPR/2021
CP No. 19/59-241-242/JPR/2021
Under Section 59-241-242 of Companies Act, 2013

In the matter of:

Shankar Lal Khandelwal **...Petitioner**

Versus

Jaipur Landmark Pvt. Ltd. & Ors. **...Respondents**

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Petitioner : Ahinav Mathur, Adv.
Prakul Khurana, Adv.
For the Respondent : Vani Vyas, Adv.

ORDER

Heard Mr. Prakul Khurana, Adv. along with Mr. Abhinav Mathur, Adv. for the Petitioner. Ms. Vani Vyas, Adv. appearing on behalf of Mr. Amol Vyas, Adv. for the Respondent Nos. 1-4 & 12-14. List the matter on 09.01.2023 as the fixed time matter at 3.30 pm.

Sd-
(Prasanta Kumar Mohanty)
Technical Member

Sd-
(Deep Chandra Joshi)
Judicial Member

December 06, 2022

RS